

Shri H. N. Shastri: Are the Government aware that the scrutiny of the membership of the unions in Chittaranjan was conducted recently by the West Bengal Government, and if so, what was the result of the said scrutiny?

Shri Alagesan: As I have already answered, there might have been previous scrutinies, but now the Central Conciliation Officer is having a scrutiny, and as soon as his report is placed before us, a decision will be arrived at.

Shri Nambiar: May I know whether the General Secretary of this union who is an employee named Haridas Chakravarti, has been recently discharged from Railway service?

Shri Alagesan: I do not have the information.

Shri Nambiar: May I know whether the Government have received a representation on behalf of not only Haridas but six others who have been discharged for taking part in trade union activities?

The Minister of Railways and Transport (Shri L. B. Shastri): We have received a complaint from them.

Shri Nambiar: May I know what action is being taken on the complaint?

Shri L. B. Shastri: I received a communication from the hon. Member also, and I may tell him that no action was taken against these office-bearers or these employees for their trade union activities. When I received the communication from the hon. Member, I made certain enquiries. I have received a report from the General Manager, but there are certain other matters to be cleared up, and we have addressed a letter to the General Manager again.

Shri Nambiar: May I know whether the Railway colony in Chittaranjan is treated as a protected area? If so, why?

Mr. Deputy-Speaker: How does all this arise out of it?

Shri Nambiar: No trade union activity is allowed; no meeting is allowed in the Chittaranjan loco area.

Mr. Deputy-Speaker: Hon. Members will see that from a particular question, a number of other sub-questions may arise. They may be relevant otherwise than with reference to that particular question. This question relates only to the recognition of the union. Whether the trade union activities are allowed, and if a person is

discharged—all that cannot be brought here.

Shri Nambiar: That is considered a protected area.

Mr. Deputy-Speaker: There is sufficient material here, and supplementary questions can be asked in relation to this question.

TYPHOID, PNEUMONIA AND MALARIA IN MANIPUR

*1294. **Shri L. J. Singh:** Will the Minister of Health be pleased to state:

(a) whether it is a fact that typhoid, pneumonia and malaria have broken out in epidemic form in twenty villages in the north-east sector of Manipur;

(b) whether it is a fact that sufficient doctors and medicines are not available there to cope with the situation;

(c) the steps which Government have taken in order to give medical relief to the affected areas and also check further spread of the disease;

(d) whether Government are distributing foodstuffs to the needy people in those affected areas; and

(e) whether any non-official organisation is doing any relief work?

The Deputy Minister of Health (Shrimati Chandrasekhar): (a) There was no epidemic of Pneumonia or Typhoid in the north-east sector of Manipur. A number of malaria cases were detected.

(b) No.

(c) Necessary medical relief to the affected areas was given after investigation by the Chief Medical Officer. Further spread of the disease has been checked. It has now subsided.

(d) No.

(e) Not that I know of.

Shri L. J. Singh: May I know the names of the villages that are already affected?

Shrimati Chandrasekhar: I have no information.

Shri L. J. Singh: Is it a fact that Government distributed maize instead of rice in these affected areas?

Shrimati Chandrasekhar: I have no information.

Shri L. J. Singh: Is it a fact all these epidemics were due to the following causes namely famine, flood

and distribution of decomposed maize by the Government to the half-fed and undernourished famine affected people?

Mr. Deputy-Speaker: The hon. Member is making a speech and giving information.

Shri L. J. Singh: I am asking for information.

Mr. Deputy-Speaker: The hon. Member is giving information. What is the information the hon. Member wants?

Shri L. J. Singh: What are the causes of these diseases?

Mr. Deputy-Speaker: Then why does the hon. Member himself give the causes?

Dr. Rama Rao: May I know whether the Government has any plans for starting anti-malarial operations in this highly malarial area?

Shrimati Chandrasekhar: Yes, we are having anti-malarial schemes, and they are working.

Shri S. C. Samanta: May I know how many mobile medical units have been sent there to fight malaria in these areas?

Shrimati Chandrasekhar: Not only for fighting malaria, but to afford other medical relief facilities, for the coming year, two mobile dispensaries have been allotted to the Manipur State.

Shri S. C. Samanta: I asked for this specific area, whether any mobile unit has been sent.

Mr. Deputy-Speaker: For the whole State, two mobile units are there.

Shrimati Chandrasekhar: It is going to be sent next year not only for malaria but also for the whole medical relief. I do not know anything about whether this mobile dispensary has been sent to these affected areas.

Shrimati A. Kale: May I know what are the extra measures taken to fight this epidemic?

Shrimati Chandrasekhar: An anti-malarial scheme is being worked out and it is being implemented in most of the parts.

Shrimati A. Kale: That means it is not in existence as yet?

Shrimati Chandrasekhar: It is in existence.

Shri Doraswamy: How many deaths have occurred due to the malaria epidemic?

Shrimati Chandrasekhar: I have no statistics. It will be collected and given to the hon. Member if he makes a request for it.

Shri L. J. Singh: Is it a fact that the Red Cross Society has given Rs. 10,000 for relief to the affected people in Manipur, and if so how is the Government going to spend that amount for the affected areas?

Shrimati Chandrasekhar: I could not follow the question.

Mr. Deputy-Speaker: Is the Red Cross Society or any non-official organisation doing any relief work? Rs. 10,000 has been collected by the Red Cross Society for the purpose, and the hon. Member wants to know whether the Government is controlling the expenditure.

Shrimati Chandrasekhar: In answer to part (e) of the question I have already stated that we do not know anything about the non-official organisations doing any relief work. I cannot give any more information.

POSTAL LIFE INSURANCE POLICIES OF DISPLACED GOVERNMENT SERVANTS

*1295. **Shri Gidwani:** Will the Minister of Communications be pleased to state:

(a) the basis on which orders regarding Postal Life Insurance Policies of Displaced Government servants were issued, according to which the Government of India have taken responsibility of only those persons who migrated to India up to 31st March 1948;

(b) whether Government are aware that on account of the above orders, several displaced Government servants have suffered great distress;

(c) if so, what steps Government have taken to mitigate their distress; and

(d) whether it is a fact that the Postal Life Insurance Policies were the responsibility of the Government of India even before partition and that it was at no time the responsibility of the then Provincial Governments?

The Deputy Minister of Communications (Shri Raj Bahadur): (a) The orders were issued on the basis of agreement between the Government of India and Pakistan.

(b) To state the position accurately, the Government are aware that several displaced Government Servants have suffered pecuniary loss on account of the lapsing of or the non-payment of amounts due on the